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असाधारण

EXTRAORDINARY

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PART II — Section I

प्राधिकार से प्रकाशित

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NEW DELHI, SATURDAY, JANUARY 10, 2009 / PAUSA 20, 1930

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 10th January, 2009/Pausa 20, 1930 (Saka)

THE CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) ORDINANCE, 2009

No. 2 OF 2009

Promulgated by the President in the Fifty-ninth Year of the Republic of India.

An Ordinance further to amend the Central Industrial Security Force Act, 1968.

WHEREAS a Bill further to amend the Central Industrial Security Force Act, 1968 has been introduced in the Council of States, but has not been passed;

AND WHEREAS Parliament is not in session and the President is satisfied that the circumstances exist which render it necessary for her to take immediate action to give effect to the provisions of the said Bill;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:-

1.(1) This Ordinance may be called the Central Industrial Security Force (Amendment) Ordinance, 2009.

Short title and commencement.

(2) It shall come into force at once.

50 of 1968.

2. In the Central Industrial Security Force Act, 1968 (hereinafter referred to as the principal Act), in section 2 –

Amendment of section 2.

(a) after clause (ca), the following clause shall be inserted, namely :-

‘(cb) “joint venture” means a venture jointly undertaken by the Central Government or State Government with private industrial undertaking;’;

(b) after clause (g), the following clause shall be inserted, namely:-

‘(ga) “private industrial undertaking” means an industry owned, controlled or managed by a person other than the Central or State Government or any industrial undertaking in public sector;’.

3. In section 3 of the principal Act, in sub-section (1), after the words “industrial undertakings owned by that Government”, the words “, joint venture or private industrial undertaking” shall be inserted.

Amendment of section 3.

4. In section 4 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of section 4.

“(1) The Central Government may appoint a person to be the Director-General of the Force and such other supervisory officers as considered necessary.”.

5. In section 7 of the principal Act, in sub-section (2)-

Amendment of section 7.

(i) for the words “an Inspector-General, a Deputy Inspector-General, a Commandant, a Deputy Commandant or an Assistant Commandant”, the words “such other supervisory officers as considered necessary” shall be substituted;

(ii) after the words “industrial undertaking”, the words “, joint venture or private industrial undertaking” shall be inserted.

6. In section 10 of the principal Act,-

Amendment of section 10.

(i) in clause (c), after the word “safeguard”, the words “any joint venture, private industrial undertaking and” shall be inserted;

(ii) in clause (h), after the words “any other duty”, the words “within and outside India” shall be inserted.

7. In section 14 of the principal Act,-

Amendment of
section 14.

(a) in the marginal heading, after the words "public sector", the words ", joint venture or private sector" shall be inserted;

(b) in sub-section (1), after the words "public sector", the words ", joint venture or private sector" shall be inserted;

(c) in the proviso to sub-section (2), for the words "one month's notice", the words "three month's notice" shall be substituted.

8. In section 15 of the principal Act, in sub-section (1), after the word "within", the words "or outside" shall be inserted.

Amendment of
section 15.

PRATIBHADEVISINGH PATIL,
President.

T. K. VISWANATHAN,
Secy. to the Govt. of India.